

Central Information Commission
2nd Floor, B –Wing, August Kranti Bhawan
Bhikaji Cama Place, R.K. Puram
New Delhi-110066

No.5/1/2012/Admn.-CIC

Dated : 22.7.2013

OFFICE ORDER

Offer of engagement as Legal Consultants on contract basis in CIC was issued in respect of 13 selected candidates with the approval of competent authority vide the Commission's Office Order of even number dated 4.7.2013. In response 10 candidates have joined the Commission. The following 3 selected candidates have not joined the Commission nor have accepted the offer within the stipulated time :

S. No.	Name
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|-------|------------------------------|
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| i). | Iyengar Shubharanjani Ananth |
| ii). | Vibha Narang |
| iii) | Anirudh Dadhich |

2. In view of the above, the offer of engagement in respect of the above 3 candidates stands cancelled. In their place, the following three candidates available in the reserve list in order of merit have now been selected for engagement as Legal Consultants in Central Information Commission on contract basis for a term of one year which may be extended further with approval of the competent authority :

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|------|-------------------|
| i) | Ishita Suran |
| ii) | Mallika Ahluwalia |
| iii) | Sonali Varshney |

3. The Legal Consultants will be paid a consolidated sum of Rs.25,000/- per month. They shall work full time for the Commission during entire month. The codal formalities prescribed in GFRs, 2005 for the engagement of Consultants along with other Government instructions on such engagement shall apply. The contract of Legal Consultants can be terminated any time by the Commission without assigning any reason by giving a notice of 15 days. In case a Legal Consultant intends to leave during the period of contract, he/she is required to give a notice in writing of at least 15 days in advance. Other terms and conditions have been mentioned in the Commission's circular dated 12th December, 2012. They may also be assigned any other work by the Commission.

4. The applicants who have not submitted original certificates at the time of interview are required to submit the certificates at the time of joining the Commission. The engagement would be provisional subject to submission of the original certificates.

5. The selected applicants may give their willingness in writing to join the Commission as Legal Consultants on the terms and conditions mentioned above within 3 days of receipt of this Office Order.

6. The selected candidates may also join the Commission immediately after furnishing their willingness as per para 5 above along with the original documents mentioned at para 4 above, if any. They should complete the above process and join latest by 29.7.2013, failing which the offer would stand cancelled without further notice. No TA/DA will be paid for this purpose. Candidates who are interested can give their intimation to this office also through E-Mail or Fax which are as follows: -

E-Mail: sk.rabbani@nic.in

Fax: 011 - 26717352

(S. K. Rabbani)

Deputy Secretary (Admn.)

Tel : 011-26105041

Copy to :-

1. The Pay & Accounts Officer, DOPT, CAT, C-1 Hutments, Dalhousie Road, New Delhi.
2. AS&FA, DOPT, North Block, New Delhi.
3. Persons Concerned.
4. PPS to CIC.
5. PPS to ICs for information of ICs.
6. PS to Secretary, CIC.
7. PS to AS, CIC.
8. JS (MoRe)/JS(A&P)/JS(Law)/Director(P).
9. Mr. Paul, Scientist –D, NIC with a request to upload the office order on CIC Website.
10. DDO/SO(GA)/Financial Consultant.
11. Personal file/Guard file.

